

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2558

ANSWERED ON:08.08.2001

CASES REGISTERED UNDER PREVENTION OF CORRUPTION ACT

ABDUL RASHID SHAHEEN;DUKHA BHAGAT;PRABHUNATH SINGH;RAGHUNATH JHA

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether it is a fact that in some cases the CBI approaching courts to close cases filed by it under Prevention of Corruption Act;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) the total number of letters the Government have received against corruption in Government offices/autonomous bodies, during the last three years;
- (d) the total number of cases registered by the CBI under Prevention of Corruption Act during the last three years and the number out of them are against IAS, IPS and IRS officers separately, State-wise
- (e) the number out of them in which the CBI has been able to procure conviction during the period; and
- (f) the steps taken/proposed to be taken by the Government to provide clean and corruption free administration in the country?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, AGRO AND RURAL INDUSTRIES, MINISTER STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING, DEPARTMENT OF PENSIONS AND PENSIONERS WE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE II DEPARTMENTS OF ATOMIC ENERGY AND SPACE. (SMT.VASUNDHARA RAJE)

(a),(b)&(c): As per the information furnished by the Central Bureau of Investigation (CBI), in cases registered under the Prevention of Corruption Act, 1988, where evidence available is completely insufficient to establish any misconduct/lapse on the part of accused persons/delinquent public servants, the cases are closed. In all cases where it is decided not to file a charge sheet in the court of law against the accused persons, a closure report is filed in the competent court, as per the provisions of Section 173 of the Criminal Procedure Code, 1973. The details of all cases where closure reports are filed in the court and the letters received against corruption in Government offices/autonomous bodies, are not centrally maintained.

(d)&(e): The CBI registered 2256 cases under the Prevention of corruption Act, 1988 during the years 1998,1999,2000 and upto 30.6.2001, as detailed below:-

1998	1999	2000	Upto 30.6.2001
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612	606	654	384
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2. Out of the total 2256 cases, 45 cases involving 41 IAS, 4 IPS and 23 IRS officers have been registered. In respect of IRS Officers there is no State Cadre. State-wise details of cases of IAS and IPS officers is annexed.

3. Out of the cases registered under the Prevention of Corruption Act, 1988, in 1998, 1999,2000 and 2001 (upto 30.06.2001), 31 cases have resulted in conviction.

(f): The Government is fully alive to the need to eradicate corruption at all levels of public services. For this purpose, a three pronged strategy of Surveillance, Prevention and Punitive/Deterrent action is followed by the Government. The policies formulated in this regard are modified from time to time in order to make them more effective and responsive to the changing environment. Besides, some of the recent major initiatives taken by the Government include introduction of Central Vigilance Commission Bill in Lok Sabha to confer statutory status upon the commission. Freedom of Information Bill, 2000 to bring greater transparency and accountability in the functioning of the Government etc.

STATEMENT REFERRED TO IN REPLY TO PARTS (d)&(e) OF LOK SABHA UNSTARRED QUESTION NO. 2558 FOR 8.8.2001
ANNEXURE

State-wise details of IAS and IPS Officers against whom cases have been registered

State	IAS	IPS
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A.P.	03	
Bihar	01	
Gujarat	05	
Haryana	03	01
J&K	03	
Karnataka	01	
M.P.	07	
Maharashtra	01	
Orissa	01	
Punjab	01	
Rajasthan	01	
Sikkim	01	
Tamilnadu	03	
U.P.	09	02
AGMU	01	01

TOTAL	41	04
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